

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 1510 of 2019**

**IN THE MATTER OF:**

**Srikanth Dwarakanath  
Liquidator of Surana Power Ltd.**

**....Appellant**

**Vs.**

**Bharat Heavy Electricals Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Puneet Singh Bindra and Mr. Akash Singh,  
Advocates**

**For Respondent: Mr. Punit Tyagi and Ms. Swastika Chakravarti,  
Advocates**

**Mr. P.L. Narayanan and Mr. G. Balaji, Advocates**

**O R D E R**

**17.02.2020:** Heard both sides. Also heard on the side of the Appellant for Intervention in I.A. No. 757/2020. **Judgment is Reserved.**

The Learned Counsels for the respective parties (including the Intervener) are directed to file written submissions, containing not more than three pages, by 24<sup>th</sup> February, 2020.

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

*sa/nn*